

The Prevention of Insults to National Honour Act, 1957 Act 14 of 1957

Keyword(s): Picture, Portrait, Mahatama Gandhi, Constitution

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ITAMIL NADU] ACT No. XIV OF 19572.

THE PREVENTION OF INSULTS TO NATIONAL HONOUR ACT, 1957.]

(Received the assent of the Governor on the 11th November 1957; first published in the Fort St. George Gazette on the 18th November 1957.)

An Act to prevent insults to National Honour.

WHEREAS it is expedient and necessary to prevent certain offences against the Indian National Flag, pictures, effigies and statues of the Father of the Nation, or the Constitution of ladia:

Be it enacted in the Eighth Year of the Republic of India as follows:—

1. This Act may be called the Prevention of Insults Short title. to National Honour Act, 1957.

2. Whoever wilfully burns or desecrates or insults. Burning. etc., of any effigy, picture or portrait of Mahatma Gandhi effigy, shall be punished with imprisonment of either descriportrait of ption for a term which may extend to three years or with Mahatma fine or with both. Gandhi an

Explanation.—In this section, "picture" includes offence. any print, drawing, painting or other representation, of the figure of Mahatma Gandhi.

Destruction

3. Whoever wilfully causes damage to, or destruction of the of, any statue or bust of Mahatma Gandhi or any such statue of change in such statue or bust or in the situation thereof, Gandhi an as destroy or diminish its value or appearance or otheroffence. wise affects it injuriously, shall be punished with imprisonment of either description for a term which may extend to three years or with fine cr with both.

¹ These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

²For Statement of Objects and Reasons, see Fort St. George Gazette, Part IV-1, Extraordinary, dated the 6th November 1957, page 132.

This Act was extended to the added territories by section 3 of, and the First Schedule to, the Tamil Nadu (Added Territories) Extension of Laws (No. 2) Act, 1961 (Tamil Nadu Act 39 of 1961) repealing the corresponding law inforce in those territories,

National Honour.

4. Whoever wilfully burns or desecrates or insults Burning, the Indian National Flag shall be punished with imprisence, of Indian sonment of either description for a term which may National extend to three years or with fine or with both.

Flag an offence.

Explanation.—In this section, "Indian National Flag" includes any pictorial representation thereof.

- 5. Whoever wilfully burns or desecrates or insults any Burning copy or a copy of a part of the Constitution of India, etc., of the shall be punishable with imprisonment of either descrito be act ption for a term which may extend to three years or of offence. with fine or with both.
- 6. Whoever attempts to commit any offence punish-Attempts able under this Act shall be deemed to have committed offences that offences.
- 7. Nothing in this Act shall exempt any person from Savings. any proceeding which might, apart from this Act, be brought against him.